

ITEM NO.19 Court 10 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3687/2021

(Arising out of impugned final judgment and order dated 28-04-2021 in CRMM No. 17776/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

PANKAJ SINGH Petitioner(s)

VERSUS

THE STATE OF PUNJAB Respondent(s)

(FOR ADMISSION and I.R. and IA No.61229/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.61231/2021-EXEMPTION FROM FILING O.T. and IA No.61232/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 21-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Abhinay Goel, Adv.
Mr. Anil Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner and having perused the material placed on record, we find absolutely no reason to consider any interference in the impugned order rejecting the prayer of the petitioner for grant of anticipatory bail in this matter pertaining to the offences under Sections 3, 4 and 5 of Immoral Traffic

(Prevention) Act, 1956, in relation to the FIR lodged on 12.01.2021 particularly, where it has come on record that the petitioner is the owner of the premises where raid was conducted.

In view of the above, this petition is required to be dismissed.

However looking to the nature of accusation and overall circumstances, we are clearly of the view that the petitioner should immediately surrender before the Court concerned or the Investigating Officer latest by tomorrow, i.e. 22.05.2021. Ordered accordingly.

If the petitioner fails to do so, the Senior Superintendent of Police, District - S.A.S. Mohali, Punjab shall ensure that appropriate steps are taken for arrest of the petitioner and submit compliance report to this Court within a week from today.

Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)